

and outreach, information education and communication materials, awareness kit to anganwadi centers, monitoring, evaluation and documentation of the scheme, health and education related activities etc.

The overall target and objective of the Scheme is to improve declining Child Sex Ratio in the country and create an enabling environment for the education of girl child and this requires long-term attitudinal change. As per the data of Health Management Information System (HMIS), Sex Ratio at Birth (SRB) of Haryana has shown improving trend from 876 (2014-15) to 914 (2018-19), while in Punjab it has also shown improving trend from 892 (2014-15) to 900 (2018-19). As for Gross Enrolment Ratio (GER) at secondary level for the period between 2016-17 and 2017-18, both Haryana and Punjab are showing improving trend in GER of girls as per U-DISE (2017-18 provisional records). In case of Haryana, GER increased from 86.73% (2016-17) to 94.24 % in year 2017-18 & for Punjab from 87.30% (2016-17) to 91.16 % in year 2017-18.

(b) and (c) At present, the Ministry has not hired any agency for survey of Pradhan Mantri Matru Vandana Yojana (PMMVY).

#### **Increase in AWCs**

3811. SHRI MANAS RANJAN BHUNIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Anganwadi Centres (AWCs) have been increasing in numbers in different States;

(b) if so, the details thereof, State-wise;

(c) the number of teachers and helpers in AWCs; and

(d) the amount of salaries for such teachers and helpers?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The number of Anganwadi Centres (AWCs) sanctioned in the country is 14 lakhs. However, there is an increase in the number of operational AWCs from 13,54,792 to 13,72,872 during the last three years. The State-wise detail of sanctioned and operational AWCs during last three years is given in the Statement-I (*See below*).

(c) The number of Anganwadi Workers and Anganwadi Helpers under the Anganwadi Services of Umbrella Integrated Child Development Services (ICDS) Scheme in the country as on 31st March, 2019 is as under:

Position	Sanctioned	In-position
Anganwadi Worker	13,99,697	13,02,617
Anganwadi Helper	12,82,847	11,84,954

(d) Anganwadi Workers and Helpers under the Anganwadi Services of Umbrella Integrated Child Development Services (ICDS) Scheme are the honorary workers from local community who come forward to render their services, on part time basis, in the area of child care and development. Being honorary workers, they are paid monthly honoraria as decided by Government from time to time. The Government of India has recently enhanced the honorarium of Anganwadi Workers (AWWs) at main-Anganwadi Centres (AWCs) from ₹ 3,000/- to ₹ 4,500/- per month; AWWs at mini-AWCs from ₹ 2,250/- to ₹ 3,500/- per month; Anganwadi Helpers (AWHs) from ₹ 1,500/- to ₹ 2,250/- per month; and introduced performance linked incentive of ₹ 250/- per month to AWHs, effective from 1st October, 2018. Further, AWWs are paid ₹ 500/- per month under POSHAN Abhiyaan for using ICDS-CAS. Besides this, many States/UTs are also giving additional honorarium to Anganwadi Workers and Anganwadi Helpers out of their own resources as per details given in Statement-II.

**Statement-I**

*Statewise detail of Anganwadi Centres sanctioned and operational under Anganwadi Services Scheme*

Sl. No.	State/UT	Year 2016-17		Year 2017-18		Year 2018-19	
		No. of Anganwadi Centres	No. of Anganwadi Centres	No. of Anganwadi Centres	No. of Anganwadi Centres	No. of Anganwadi Centres	No. of Anganwadi Centres
		Sanctio- ned	Operatio- nal	Sanctio- ned	Operati- onal	Sanctio- ned	Operati- onal
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	55607	55605	55607	55606	55607	55607
2.	Telangana	35700	35634	35700	35634	35700	35634



1	2	3	4	5	6	7	8
29.	West Bengal	119481	114951	119481	115384	119481	116107
30.	Andaman and Nicobar Islands	720	720	720	720	720	720
31.	Chandigarh**	500	500	500	500	450	450
32.	Delhi*	11150	10897	11150	10897	10897	10897
33.	Dadra and Nagar Haveli	302	302	302	302	302	302
34.	Daman and Diu	107	107	107	107	107	107
35.	Lakshadweep	107	107	107	107	107	107
36.	Puducherry	855	855	855	855	855	855
	ALL INDIA	1400000	1354792	1400000	1363021	1399697	1372872
						[1400000 earlier sanctioned by GOI]	

Based on State/UT level consolidated report.

\*253 AWCs surrendered by NCT of Delhi accepted in MWCD *vide* order no11-33/2015-CD-1 Dated 16 Nov. 2018.

\*\* 50 AWCs surrendered by Chandigarh Administration accepted in MWCD *vide* order no.11-33/2015-CD dated 21 Dec, 2018.

#### *Statement-II*

*Details indicating additional honorarium given by the States/UTs to AWWs/AWHs from their own resources (As on 30.06.2019)*

(Amount in Rupees)

Sl. No.	States/UTs	Additional honorarium given by States/UTs	
		Anganwadi Workers (AWW)	Anganwadi Helpers (AWHs)
1	2	3	4
1.	Andaman and Nicobar	3000	2500
2.	Andhra Pradesh	1200	700

1	2	3	4
3.	Arunachal Pradesh	Nil*	Nil*
4.	Assam	2000	1000
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	2000	1000
8.	Dadra Nagar Haveli	1000	600
9.	Daman and Diu	1000	600
10.	Delhi	6678	3339
11.	Goa	3062-11937*	3000-6000*
12.	Gujarat	3300	1700
13.	Haryana	7286-8429*	4215
14.	Himachal Pradesh	1750	900
15.	Jammu and Kashmir	600	340
16.	Jharkhand	1400	700
17.	Karnataka	5000	2500
18.	Kerala	2000	2000
19.	Lakshadweep	3000	2000
20.	Madhya Pradesh	7000	3500
21.	Maharashtra	2000	1000
22.	Manipur	100	50
23.	Meghalaya	Nil#	Nil*
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065

1	2	3	4
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil*	Nil*
33.	Mizoram	294-306*	150
34.	Tamil Nadu	6750 (that includes pay-2500, GP-500, & DA-3750)	4275 (that includes pay-1500, GP-400, & DA-2375)
35.	Telangana	10500	6000
36.	Tripura	2865	1924

\*Depending on the qualification and/or number of years of service.

# The State Governments of Arunachal Pradesh, Meghalaya and Nagaland do not pay any additional honorarium to AWWs/AWHs in their State.

#### **Abuse and trolling of women on social media**

3812. DR. VIKAS MAHATME: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware of women being abused, trolled and harassed on social media and if so, the details thereof; and

(b) the action Government has taken or proposes to take to prevent such cases from recurring in future?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) "Police" and "Public Order" are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The law enforcement agencies take legal action as per provisions of law against persons involved in misuse of social media for abuse, trolling and harassment of women. Details of action taken by the Government are given in Statement.